

NAME OF CORPATE DEBTOR : **M/S KAPASI INFRACON LLP**

DATE OF COMMENCEMENT OF CIRP : **03RD APRIL 2025**

LIST OF CREDITORS AS ON : **30th September, 2025**

LIST OF OPERATIONAL CREDITORS (OTHER THEN WORKMEN AND EMPLOYEES AND GOVERNMENT DUES)

(AMOUNT IN Rs)

S.NO	NAME OF CREDITOR	DETAILS OF CLAIM RECEIVED		DETAILS OF CLAIM ADMITTED						AMOUNT OF CONTINGENT CLAIM Rs.	AMOUNT OF ANY MUTUAL DUES, THAT MAY BE SET-OFF	AMOUNT OF CLAIM NOT ADMITTED	REMARKS, IF ANY
		DATE OF RECEIPT	AMOUNT CLAIMED	AMOUNT OF CLAIM ADMITTED	NATURE OF CLAIM	AMOUNT COVERED BY SECURITY INTEREST	AMOUNT COVERED BY GUARANTEE	WHETHER RELATED PARTY?	VOTING PERCENTAGE				
1	FUTURE UNIVERSAL PETROCHEM PRIVATE LIMITED	18.04.2025	9,77,11,440	2,93,83,541	-	-	-	-	-	-	-	6,83,27,899	The claim amount of ₹9,77,11,440/- submitted in Form B was calculated up to 17.04.2025 instead of the Insolvency Commencement Date (ICD), i.e., 03.04.2025, and was found to include interest at the rate of 18% per month, which is not in line with the agreement or industry standards. The discrepancy was communicated to Future Universal Petrochem Private Limited. The claim has been recalculated at the standard interest rate of 18% per annum up to the ICD, i.e., 03.04.2025, and an amount of ₹2,92,22,619/- has been provisionally admitted.and the balance amount of ₹6,83,27,899/- has not been admitted due to lack of documents and clarifications from the OC.
2	REDDOT ONE INFRA PRIVATE LIMITED	16.06.2025	1,43,88,249	1,43,88,249	-	-	-	-	-	-	-	-	The revised claim amount of ₹1,43,88,249/- submitted in Form B has been admitted.
3	SHAKTI INFRANIRMAN PRIVATE LIMITED	04.06.2025	2,36,34,071	2,32,26,568	-	-	-	-	-	-	-	4,07,503	The claim amount of ₹2,36,34,071/- submitted in Form B was found to include interest calculated up to 29.05.2025 instead of the Insolvency Commencement Date (ICD), i.e., 03.04.2025. This discrepancy was duly communicated to Shakti Infranirman (P) Ltd. but there were no communications provided by the OC regarding further clarifications on the contingent amount. The claim has been admitted to the extent of ₹2,32,26,568/-. The balance amount of ₹4,07,503/- has not been admitted due to lack of supporting documents and clarifications.
4	GANNON DUNKERLEY & CO. LTD.	26.06.2025	12,63,18,691	-	-	-	-	-	-	-	-	12,63,18,691	The claim amounting to Rs. 12,63,18,691/- has been treated as not admitted, as despite the NCLAT order dated 30.05.2024 referencing an invoice of Rs. 19,05,41,478/-raised against GDCL the matter between NHIDCL & GDCL is under arbitration. The creditor's information made available by the suspended management reflect no outstanding dues in the name of GDCL. Further, essential supporting documents such as minutes of meeting dated 20.05.2022 as referred to in the claim has also not been submitted, and the documents provided are insufficient to substantiate the claim.
5	Bitumix India LLP	12.09.2025	1,04,36,284	-	-	-	-	-	-	1,04,36,284	-	-	The claim has been submitted under regulation 13 (1B). The claim has been categorised as acceptable up to the extent of Rs. 43,14,473/- after due discussions with the CoC in its 7th Meeting. Accordingly, the claim amounting to Rs. 1,04,36,284/- has been put up in contingent claim.
TOTAL			27,24,88,735	6,69,98,358	-	-	-	-	-	1,04,36,284	-	19,50,54,093	-

sd/-

Dr. Shravan Kumar Vishnoi

Resolution Professional

M/s KAPASI INFRACON LLP (Under CIRP)

Date: 30th September, 2025

Place: Lucknow